

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No.272 of 2003

This the 5th day of February, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S.K. Malhotra, Member (A)

G.R.Desh Bandhu
S/o Late Shri P.R. Desh Bandhu,
339, Aravalli Apartment
Kalkaji, New Delhi
(By Advocate : Shri Keshav Kaushik)Applicant

Versus

1. Director General,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.
2. Secretary,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.
3. Shri J. Ravi,
Deputy Secretary,
ICAR, Head Quarters,
Krishi Bhawan, New Delhi.
4. Shri R.R. Parwana,
Deputy Secretary,
ICAR, Head Quarters,
Krishi Bhawan, New Delhi.
5. Shri Y.R. Nimbekar,
Chief Administrative Officer,
IARI, New Delhi.
6. Shri N.C. Sudan,
Chief Administrative Officer,
Indian Veterinary Research Institute,
Izatnagar, Bareilly,
Uttar Pradesh.Respondents

ORDER (ORAL)

Shri Justice V.S. Aggarwal, Chairman :

The applicant is working as Under Secretary in the ICAR, Krishi Bhawan, New Delhi. The grievance of the applicant pertains to the fact that the cadre has been merged with the institute cadre and that this has been done only to retaliate against the applicant who is stated to be a member of the Scheduled Caste community. In pursuance of that design, according to the applicant, he has been transferred to CTRI, Rajahmundry. Learned counsel even pointed out that the applicant has aged mother to look after.

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2. By virtue of the present application, the applicant seeks quashing of the orders dated 15.1.2003 and 28.1.2003 and further that he should be promoted to the post of Deputy Secretary to which he is entitled being the senior candidate.

3. In this regard, the applicant has already submitted the representations dated 17.1.2003 and 23.1.2003. The same are under consideration.

4. Taking stock of the fact that the representation has only recently been filed and since the rights of the respondents are not likely to be affected, we deem it unnecessary to issue any show-cause notice before disposing/deciding the present application.

5. It is directed that respondent no.1 will consider the aforesaid representations within 15 days from the date of receipt of the certified copy of the present order and pass a speaking order, which should be conveyed to the applicant.

6. Subject to aforesaid, the present OA is disposed of at the admission stage itself.

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(S.K. Malhotra)
Member (A)


(V.S. Aggarwal)
Chairman

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